

No.Estt.B2(v)/TP/2014/**1241**

Date : 23.01.2014

From:

Registrar General,  
Rajasthan High Court,  
Jodhpur.

To,

**ALL DISTRICT & SESSIONS JUDGES,**

Sub.: **Representations regarding Transfer/Posting.**


Sir,

I am directed to say that the proforma for transfer/posting circulated to the Judicial Officers vide Circular No.2/P.I./2000 dated 23.02.2000 has been modified.

While enclosing herewith the modified proforma of transfer/posting representation, I am directed to request you to kindly circulate it amongst all the Judicial Officers posted in your Judgeship including the Judicial Officers posted on deputation posts.

The modified proforma of transfer posting may be viewed on the official website of Rajasthan High Court as well. Officers are at liberty to file fresh representations duly filled in the modified proforma alongwith updated particulars, if so desire, latest by **07<sup>th</sup> February, 2014**, so that the same may be considered in terms of the Transfer Policy at the time of Annual Transfers.

Yours Sincerely,



REGISTRAR GENERAL

From:

To,

The Registrar General,  
Rajasthan High Court,  
JODHPUR.

(Through proper Channel)

**Re. :REQUEST FOR TRANSFER /POSTING UNDER THE  
TRANSFER POLICY.**

Sir,

I request for being transferred to and/or posted at the following places in order of preference for the reasons stated herein :-

**Place/ Post:-**

1. \_\_\_\_\_ 2. \_\_\_\_\_ 3. \_\_\_\_\_

HOME DISTRICT: \_\_\_\_\_

Reasons:-

I am giving below the necessary information, -

**NAME :**

**DATE OF ENTRY IN RJS :**

**DATE OF ENTRY IN DJ CADRE :**

**PRESENT POST/ STATION :**

**DATE OF JOINING PRESENT  
POST :**

**CONFIRMED / NOT CONFIRMED:**

**NUMBER OF ACTUAL WORKING :  
DAYS IN THE POST**

**PERCENTAGE**

**PENDENCY**

Yearwise percentage of disposal of cases during the current posting with total pendency at the end of the year.

Leave availed during the current posting.

**HPL**

**COMMUTED**

**HISTORY OF PREVIOUS POSTING**

1. Deputation to Judicial Posts :-

<b>From</b>	<b><u>PERIOD</u></b>	<b>To</b>	<b><u>PLACE</u></b>	<b><u>DESIGNATION</u></b>
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2. Deputation to Quasi-Judicial Posts :-

<b>From</b>	<b><u>PERIOD</u></b>	<b>To</b>	<b><u>PLACE</u></b>	<b><u>DESIGNATION</u></b>
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3. Deputation to Non-Judicial Posts :-

<b>From</b>	<b><u>PERIOD</u></b>	<b>To</b>	<b><u>PLACE</u></b>	<b><u>DESIGNATION</u></b>
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4. Deputation to High Court Registry :-

<b>From</b>	<b><u>PERIOD</u></b>	<b>To</b>	<b><u>PLACE</u></b>	<b><u>DESIGNATION</u></b>
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**TOTAL PERIOD SPENT ON DEPUTATION**

<b>JUDICIAL</b>	<b>QUASI- JUDICIAL</b>	<b>NON- JUDICIAL</b>	<b>HIGH COURT REGISTRY</b>
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5. Period of Postings Categorywise :-

<b><u>Category</u></b>	<b><u>Period</u></b>
<b>1. "A"</b>	-
<b>2. "B"</b>	-
<b>3. "C"</b>	-
<b>4. "D"</b>	-

6. Remarks, if any :-

Yours faithfully,